

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/904/2024, IA (IBC)/2009/2023, IA (IBC)/1809/2023, IA (IBC)/631/2024, IA (IBC)/632/2024, IA (IBC)/630/2024 in Company Petition IB/252/2021
NAME OF THE COMPANY	Sai Bhaskar Irons Ltd
NAME OF THE PETITIONER(S)	Steel Exchange India Ltd
NAME OF THE RESPONDENT(S)	Sai Bhaskar Irons Ltd
UNDER SECTION	9 of IBC

ORDER

IA (IBC)/904/2024

Present: Ld. Counsel Dr. KV Srinivas for the Applicant/Liquidator.

This is an application filed by the Liquidator to take on record the Preliminary Report. The Preliminary Report is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/2009/2023

Present: Ld. Senior Counsel Mr. A. Radha Krishna for the Applicant.

Ld. Counsel Dr. KV Srinivas for the Respondent/Liquidator.

Ld. Counsel for the Liquidator/Respondent ready to consider the claim filed by the Applicant. Accordingly, the IA is disposed of with direction to the Applicant to submit the claim before the Liquidator for consideration as per law.

IA (IBC)/1809/2023

Present: Ld. Counsel Dr. KV Srinivas for the Applicant/Liquidator.
Ld. Counsel Mr. Naresh Kumar Sangam for the Respondent.

The liquidator is directed to file amended cause title and also serve on the Respondent. **Matter is adjourned to 29.05.2024.**

IA (IBC)/631/2024

Present: Ld. Counsel Dr. KV Srinivas for the Applicant/Liquidator.
Ld. Counsel Mr. Amir Bavani for the Respondent Nos.1 and 2.

Ld. Counsel Mr. Amir Bavani has taken service on behalf of the Respondents No.1 and 2. Let Vakalath and Counter be filed by the Respondent Nos.1 and 2. The liquidator is directed to file amended cause title and also serve on the Respondent. **Matter is adjourned to 29.05.2024.**

IA (IBC)/632/2024

Present: Ld. Counsel Dr. KV Srinivas for the Applicant/Liquidator.
Ld. Counsel Mr. Amir Bavani for the Respondent Nos.1 to 3.

Respondent No.4 and 5 served, but none appeared.
Ld. Counsel Mr. Amir Bavani has taken service on behalf of the Respondent Nos.1 to 3. Let Vakalath and Counter be filed by the Respondent Nos.1 to 3. The liquidator is directed to file amended cause title and also serve on the Respondent. **Matter is adjourned to 29.05.2024.**

IA (IBC)/630/2024

Present: Ld. Counsel Dr. KV Srinivas for the Applicant/Liquidator.
Ld. Counsel Mr. Amir Bavani for the Respondent Nos.1 to 3.

Ld. Counsel Mr. Amir Bavani has taken service on behalf of the Respondent Nos.1 to 3. Let Vakalath and Counter be filed by the Respondent Nos.1 to 3. The liquidator is directed to file amended cause title and also serve on the Respondent. **Matter is adjourned to 29.05.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)